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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A./T.A. No. 269 1986.

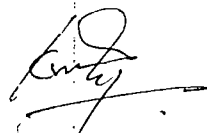
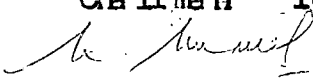
S.K.Biswas

Applicant(s)

Versus

Lt. Governor

Respondent(s)

Sr. No.	Date	Orders
	16.5.86	<p style="text-align: center;">Shri Arvind Gupta for the Petitioner.</p> <p>For the reasons stated in our order pronounced today in T-882/85 and T-725/85, this Tribunal ^{has} no jurisdiction to entertain the grievances of the employees of Delhi Agricultural Produce Marketing Committee. This petition shall, therefore, be returned to the petitioner for presentation to proper court.</p> <div style="text-align: right;"> (K. Madhava Reddy) Chairman 16-5-86  (Kaushal Kumar) Member 16-5-86</div>